

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No.1055/2004

(From the judgement and order dated 24/11/2003 in CRLA No.1349/1981
of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

AIZAZ & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With petition for bail and office report)

Date: 29/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Rajesh,Adv.

For Respondent(s)

Mr. C.D. Singh,Adv.

Mr. Praveen Swarup,Adv.

UPON hearing counsel the Court made the following

O R D E R

e
r four weeks

In view of the letter circulated by the learned advocate for the respondent, the special leave petition is finally adjourned for four weeks for filing counter affidavit.

[T.I. Rajput]

[Shelly Sengupta]

Court Master

Court Master

N.B.: Mr. R.C. Kaushik, Advocate, is for the complainant,
who is not a party in the case.